

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3094/2007 & 3096 /2006-SM[BR]

Date 04/04/2008

2-607

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
MR. KAILASH KUMAR AGARWAL DIRECTOR OF M/S
STANDARD FERRO ALLOYS PVT. LTD.
'MANGALAM-A' 24, HEMANT BASU SARANI, SUITE;
204, 2ND FLOOR, KOLKATA
700001

[2]M/S STANDARD FERRO ALLOYS PVT.LTD.
"MANGALAM- A"
24, HEMANT BASU SARANI SUITE; 204.
IIND FLOOR KOLKATA

MR. KAILASH KUMAR AGARWAL DIRECTOR OF M/S
STANDARD FERRO ALLOYS PVT. LTD.

Appellant

C.C.E. RAIPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 565 -566 /2008 -SM[BR] dated 24.3.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,
TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

NONE-----

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

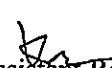
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No.3094 & 3096 of 2007-SM (BR)

[Arising out of Order-in-Appeal No.120/RPR-1/2007 dated 25.5.2007 passed by
the Commissioner of Customs & Central Excise (Appeals), Raipur]

Date of Hearing/ Decision: 24.3.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	:	} <i>Mr</i>
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	:	
3. Whether Their Lordships wish to see the fair copy of the Order?	:	
4. Whether Order is to be circulated to the Departmental authorities?	:	

Mr. Kailash Kumar Agarwal, Director of
M/s. Standard Ferro Alloys Pvt. Ltd.

Appellants
[Rep. by None]

Vs.

CCE, Chhatisgarh

Respondent
[Rep. by Mr.Rajmal, Authorized Representative (DR)]

CORAM: Mr. P.K. Das, Member (Judicial)

Final ORDER NO. 565-566/08-SM.../Dated: 24.3.2008

Per P.K. Das:

By Stay Order No.54-55/2008-SM (BR) dated 21.1.2008, the applicant was directed to pre-deposit the entire amount of penalty within 8 weeks and to report compliance today. None appeared on behalf of the applicant. There is no compliance report in the file. Accordingly, the appeals are dismissed for non-compliance of the Stay Order under Section 35 F of the Central Excise Act, 1944.

Order dictated & pronounced in open court on 24.3.2008.

(P.K. Das)
Member (Judicial)

Ckp.